

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 335 of 2021

IN THE MATTER OF:

UCO Bank

....Appellant

Vs.

**Sudip Bhattacharya,
Resolution Professional of Reliance Naval &
Engineering Ltd.**

....Respondent

Present:

**For Appellant: Mr. Srinath Sridevan, Mr. Bhagavath Krishnan,
Mr. Pawan Bhushan, Advocates**

**For Respondent: Mr. Navin Pahwa, Sr. Advocate with Mr. Dhruvad
Vaghani for RP.**

O R D E R
(Virtual Mode)

30.04.2021: Heard Learned Counsel for the Appellant.

Mr. Sudip Bhattacharya, Resolution Professional of Reliance Naval & Engineering Ltd. appeared through Mr. Navin Pahwa, Sr. Advocate. He accepts notice.

Learned Counsel for the Respondent is directed to file the 'Reply Affidavit' within two weeks'. 'Rejoinder', if any, may be filed within one week' thereafter by the Appellant.

Parties to file short 'Written Submissions' not exceeding three pages along with supported by relevant case law, within one week.

List the Appeal for 'Admission (After Notice)' on **02nd June, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/bm